



विदेश व्यापार महानिदेशालय
DIRECTORATE GENERAL OF
FOREIGN TRADE

OFFICE OF DIRECTORATE GENERAL OF FOREIGN TRADE
Vanijya Bhawan New Delhi -110011

SCOMET Minutes of Inter-Ministerial Working Group (IMWG) in DGFT

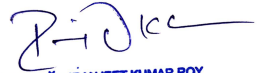
Minutes of Inter-Ministerial Working Group (IMWG) Meeting No. 08/2024-25 on Special Chemicals, Organisms, Materials, Equipment and Technologies (SCOMET) was held under the Chairmanship of Shri Rakesh Kumar, Addl. DGFT on 29.11.2024 at Vanijya Bhavan, New Delhi to consider the applications for export of dual use 'SCOMET' items.

2. Total 425 applications were considered by the IMWG , out of which total 128 cases were approved (out of which 37 approved on *post-facto* basis, 17 approved based on all NOCs received from the IMWG members/decision taken in the IMWG meeting, 74 applications approved subject to clear and unconditional NOC of one IMWG members). 36 applications have been dropped and 00 application have been rejected and 00 have been denied by IMWG members from the agenda. The remaining 261 applications have been deferred due to want of comments/NOC from concerned IMWG member agencies or information/clarification is awaited from the applicant firms.

3. After approval of applications by the IMWG and subject to fulfilling other conditions, the export authorizations are issued within three working days. The original copy of the export authorization is sent through **Speed post**, at the given address.

4. After deliberations, the decisions of the IMWG on each online SCOMET application is indicated in the tabulated statement given below:

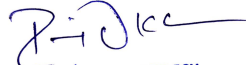
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1.	HQRSCMTAPPLY00001230AM24	Deferred
2.	HQRSCMTAPPLY00001844AM24	Deferred
3.	HQRSCMTAPPLY00001847AM24	Deferred
4.	HQRSCMTAPPLY00001952AM24	Deferred
5.	HQRSCMTAPPLY00000106AM25	Deferred
6.	HQRSCMTAPPLY00000189AM25	Deferred
7.	HQRSCMTAPPLY00000204AM25	Deferred
8.	HQRSCMTAPPLY00000255AM25	Deferred
9.	HQRSCMTAPPLY00000296AM25	Deferred


रंजीत कुमार रॉय /RANJEET KUMAR ROY
उप महानिदेशक विदेश व्यापार
Deputy Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
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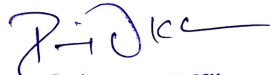
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13.	HQRSCMTAPPLY00000420AM25	Deferred
14.	HQRSCMTAPPLY00000450AM25	Deferred
15.	HQRSCMTAPPLY00000460AM25	Deferred
16.	HQRSCMTAPPLY00000517AM25	Deferred
17.	HQRSCMTAPPLY00000640AM25	Deferred
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30.	HQRSCMTAPPLY00001293AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
31.	HQRSCMTAPPLY00001294AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
32.	HQRSCMTAPPLY00001296AM25	Deferred


 रंजीत कुमार रॉय /RANJEET KUMAR ROY
 उपायुक्त महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
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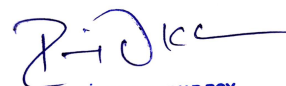
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 रंजीत कुमार रॉय /RANJEET KUMAR ROY
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य एवं उद्योग मंत्रालय
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 रंजीत कुमार रॉय / RANJEET KUMAR ROY
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य एवं उद्योग मंत्रालय
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 रंजीत कुमार रॉय / RANJEET KUMAR ROY
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य एवं उद्योग मंत्रालय
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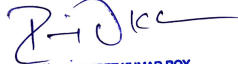
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 रंजीत कुमार रॉय / RANJEET KUMAR ROY
 Deputy Director General of Foreign Trade
 विदेश व्यापार महासिंहालय
 Directorate General of Foreign Trade
 बाणिज्य एवं उद्योग मंत्रालय
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144.	HQRSCMTAPPLY00001956AM25	Deferred


 रंजीत कुमार रॉय / RANJEET KUMAR ROY
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेशी व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry

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 रंजीत कुमार रॉय / RANJEET KUMAR ROY
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 सचिवालय एवं उद्योग मंत्रालय
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 उपायुक्त निदेशक विदेश व्यापार
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 विदेश व्यापार महानिदेशालय
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189.	HQRSCMTAPPLY00002032AM25	Deferred
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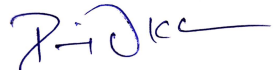
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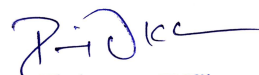
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 रंजीत कुमार रॉय / RANJEET KUMAR ROY
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 विदेश व्यापार महानिदेशालय
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256.	HQRSCMTAPPLY00002195AM25	Deferred
257.	HQRSCMTAPPLY00002196AM25	Deferred
258.	HQRSCMTAPPLY00002197AM25	Deferred
259.	HQRSCMTAPPLY00002198AM25	Deferred
260.	HQRSCMTAPPLY00002201AM25	Deferred
261.	HQRSCMTAPPLY00002202AM25	Deferred
262.	HQRSCMTAPPLY00002203AM25	Deferred
263.	HQRSCMTAPPLY00002204AM25	Deferred
264.	HQRSCMTAPPLY00002205AM25	Deferred
265.	HQRSCMTAPPLY00002206AM25	Deferred
266.	HQRSCMTAPPLY00002207AM25	Deferred
267.	HQRSCMTAPPLY00002208AM25	Deferred
268.	HQRSCMTAPPLY00002212AM25	Deferred
269.	HQRSCMTAPPLY00002213AM25	Deferred
270.	HQRSCMTAPPLY00002214AM25	Deferred
271.	HQRSCMTAPPLY00002215AM25	Deferred
272.	HQRSCMTAPPLY00002216AM25	Deferred
273.	HQRSCMTAPPLY00002217AM25	Deferred
274.	HQRSCMTAPPLY00002218AM25	Deferred
275.	HQRSCMTAPPLY00002219AM25	Deferred
276.	HQRSCMTAPPLY00002220AM25	Deferred
277.	HQRSCMTAPPLY00002224AM25	Deferred
278.	HQRSCMTAPPLY00002226AM25	Deferred


 रंजीत कुमार रॉय /RANJEET KUMAR ROY
 उप महासिदेशाक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महासिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य एवं उद्योग मंत्रालय
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279.	HQRSCMTAPPLY00002227AM25	Deferred
280.	HQRSCMTAPPLY00002228AM25	Deferred
281.	HQRSCMTAPPLY00002229AM25	Deferred
282.	HQRSCMTAPPLY00002230AM25	Deferred
283.	HQRSCMTAPPLY00002235AM25	Deferred
284.	HQRSCMTAPPLY00002246AM25	Deferred
285.	HQRSCMTAPPLY00002247AM25	Deferred
286.	HQRSCMTAPPLY00002248AM25	Deferred
287.	LIMITED HQRSCMTAPPLY00002249AM25	Deferred
288.	HQRSCMTAPPLY00002261AM25	Deferred
289.	HQRSCMTAPPLY00002262AM25	Deferred
290.	HQRSCMTAPPLY00002263AM25	Deferred
291.	HQRSCMTAPPLY00002264AM25	Deferred
292.	HQRSCMTAPPLY00002265AM25	Deferred


 रंजीत कुमार रॉय /RANJEET KUMAR ROY
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य एवं उद्योग मंत्रालय
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4. Apart from the applications as per the agenda placed before the committee as tabulated at Para 4 above, the Committee also reviewed applications earlier 'Approved subject to clear and un-conditional NOC of one IMWG member' in previous IMWG meetings and based on the new facts / comments received from the IMWG members, the decision was revised from 'Approved' to 'Deferred' or 'Rejected' as indicated against each case in the tabulated statement given below –

Sl. No	Firm's name and File No.	Remark
1.	HQRSCMTAPPLY00001539AM24	Approved subject to receipt of clear and un-conditional NOC of one agency
2.	HQRSCMTAPPLY00000346AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
3.	HQRSCMTAPPLY00000433AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
4.	HQRSCMTAPPLY00000342AM25	Approved subject to receipt of clear and un-conditional NOC of one agency

5.	HQRSCMTAPPLY00000455AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
6.	HQRSCMTAPPLY00000468AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
7.	HQRSCMTAPPLY00000019AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
8.	HQRSCMTAPPLY00000239AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
9.	HQRSCMTAPPLY00000375AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
10.	HQRSCMTAPPLY00000412AM25	Approved
11.	HQRSCMTAPPLY00000413AM25	Approved
12.	HQRSCMTAPPLY00000481AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
13.	HQRSCMTAPPLY00000513AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
14.	HQRSCMTAPPLY00001068AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
15.	HQRSCMTAPPLY00001152AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
16.	HQRSCMTAPPLY00001162AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
17.	HQRSCMTAPPLY00001164AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
18.	HQRSCMTAPPLY00001242AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
19.	HQRSCMTAPPLY00001395AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
20.	HQRSCMTAPPLY00001554AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
21.	HQRSCMTAPPLY00000472AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
22.	HQRSCMTAPPLY00000479AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
23.	HQRSCMTAPPLY00001193AM25	Approved subject to receipt of clear and un-conditional NOC of one agency


 रंजीत कुमार रॉय / RANJEET KUMAR ROY
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य एवं उद्योग मंत्रालय
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24.	HQRSCMTAPPLY00001286AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
25.	HQRSCMTAPPLY00001287AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
26.	HQRSCMTAPPLY00001317AM25	Approved
27.	HQRSCMTAPPLY00001458AM25	Approved
28.	HQRSCMTAPPLY00001528AM25	Approved
29.	HQRSCMTAPPLY00001529AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
30.	HQRSCMTAPPLY00001533AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
31.	HQRSCMTAPPLY00001535AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
32.	HQRSCMTAPPLY00001540AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
33.	HQRSCMTAPPLY00001575AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
34.	HQRSCMTAPPLY00001641AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
35.	HQRSCMTAPPLY00001710AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
36.	HQRSCMTAPPLY00001715AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
37.	HQRSCMTAPPLY00001721AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
38.	HQRSCMTAPPLY00001767AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
39.	HQRSCMTAPPLY00001775AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
40.	HQRSCMTAPPLY00001776AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
41.	HQRSCMTAPPLY00001777AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
42.	HQRSCMTAPPLY00001778AM25	Approved subject to receipt of clear and un-conditional NOC of one agency


 रंजीत कुमार रॉय / RANJEET KUMAR ROY
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 बाणिज्य एवं उद्योग मंत्रालय
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43.	HQRSCMTAPPLY00001779AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
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5. Cases which are Approved

Sl. No	Firm's name and File No.	Remark
1.	HQRSCMTAPPLY00001303AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
2.	HQRSCMTAPPLY00001304AM25	Approved subject to receipt of clear and un-conditional NOC of one agency
3.	HQRSCMTAPPLY00001462AM25	Approved
4.	HQRSCMTAPPLY00001545AM25	Approved
5.	HQRSCMTAPPLY00001555AM25	Approved
6.	HQRSCMTAPPLY00000523AM25	Approved
7.	HQRSCMTAPPLY00000780AM25	Approved
8.	HQRSCMTAPPLY00001140AM25	Approved
9.	HQRSCMTAPPLY00001191AM25	Approved
10.	HQRSCMTAPPLY00001582AM25	Approved
11.	HQRSCMTAPPLY00001927AM25	Approved
12.	HQRSCMTAPPLY00001186AM25	Approved


 रंजीत कुमार रॉय / RANJEET KUMAR ROY
 उप महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य एवं उद्योग मंत्रालय
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6. Cases which are DROPPED/REJECTED.

Sl. No	Firm's name and File No.	Remark
1.	HQRSCMTAPPLY00000254AM25	DROPPED
2.	HQRSCMTAPPLY00000144AM25	DROPPED
3.	HQRSCMTAPPLY00001392AM25	DROPPED

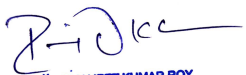
4.	HQRSCMTAPPLY00001634AM25	DROPPED
5.	HQRSCMTAPPLY00000103AM25	DROPPED
6.	HQRSCMTAPPLY00000274AM25	DROPPED
7.	HQRSCMTAPPLY00001158AM25	DROPPED
8.	HQRSCMTAPPLY00001903AM25	DROPPED
9.	HQRSCMTAPPLY00002017AM25	DROPPED
10.	HQRSCMTAPPLY00002079AM25	DROPPED
11.	HQRSCMTAPPLY00002084AM25	DROPPED
12.	HQRSCMTAPPLY00002092AM25	DROPPED
13.	HQRSCMTAPPLY00000637AM25	DROPPED
14.	HQRSCMTAPPLY00001088AM25	DROPPED
15.	HQRSCMTAPPLY00001291AM25	DROPPED
16.	HQRSCMTAPPLY00001310AM25	DROPPED
17.	HQRSCMTAPPLY00001306AM25	DROPPED
18.	HQRSCMTAPPLY00001506AM25	DROPPED
19.	HQRSCMTAPPLY00001552AM25	DROPPED
20.	HQRSCMTAPPLY00001661AM25	DROPPED
21.	HQRSCMTAPPLY00001791AM25	DROPPED
22.	HQRSCMTAPPLY00001825AM25	DROPPED
23.	HQRSCMTAPPLY00001884AM25	DROPPED
24.	HQRSCMTAPPLY00001983AM25	DROPPED
25.	HQRSCMTAPPLY00002057AM25	DROPPED
26.	HQRSCMTAPPLY00000501AM25	DROPPED


 रंजीत कुमार रॉय / RANJEET KUMAR ROY
 उपायुक्त निदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य एवं उद्योग मंत्रालय
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27.	HQRSCMTAPPLY00001905AM24	DROPPED
28.	HQRSCMTAPPLY00000284AM25	DROPPED
29.	HQRSCMTAPPLY00001214AM25	DROPPED
30.	HQRSCMTAPPLY00001298AM25	DROPPED
31.	HQRSCMTAPPLY00001527AM25	DROPPED
32.	HQRSCMTAPPLY00001966AM25	DROPPED
33.	HQRSCMTAPPLY00002003AM25	DROPPED
34.	HQRSCMTAPPLY00001732AM25	DROPPED.
35.	HQRSCMTAPPLY00001740AM25	DROPPED
36.	HQRSCMTAPPLY00001520AM25	DROPPED

8. Cases for Ex-Post- Facto approval

Sl. No	Firm's name and File No.	Remarks
1.	HQRSCMTAPPLY00001316AM25	Approved Post Facto
2.	HQRSCMTAPPLY00001514AM25	Approved Post Facto
3.	HQRSCMTAPPLY00001569AM25	Approved Post Facto
4.	HQRSCMTAPPLY00001588AM25	Approved Post Facto
5.	HQRSCMTAPPLY00001620AM25	Approved Post Facto
6.	HQRSCMTAPPLY00001657AM25	Approved Post Facto
7.	HQRSCMTAPPLY00001901AM25	Approved Post Facto
8.	HQRSCMTAPPLY00001902AM25	Approved Post Facto
9.	HQRSCMTAPPLY00001881AM25	Approved Post Facto
10.	HQRSCMTAPPLY00001988AM25	Approved Post Facto


 रंजीत कुमार रॉय /RANJEET KUMAR ROY
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 बाणिज्य एवं उद्योग मंत्रालय
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11.	HQRSCMTAPPLY00002002AM25	Approved Post Facto
12.	HQRSCMTAPPLY00002130AM25	Approved Post Facto
13.	HQRSCMTAPPLY00001845AM24	Approved Post Facto
14.	HQRSCMTAPPLY00001906AM24	Approved Post Facto
15.	HQRSCMTAPPLY00001594AM25	Approved Post Facto
16.	HQRSCMTAPPLY00001568AM25	Approved Post Facto
17.	HQRSCMTAPPLY00001862AM25	Approved Post Facto
18.	HQRSCMTAPPLY00001885AM25	Approved Post Facto
19.	HQRSCMTAPPLY00001886AM25	Approved Post Facto
20.	HQRSCMTAPPLY00001975AM25	Approved Post Facto
21.	HQRSCMTAPPLY00001989AM25	Approved Post Facto
22.	HQRSCMTAPPLY00002010AM25	Approved Post Facto
23.	HQRSCMTAPPLY00002012AM25	Approved Post Facto
24.	HQRSCMTAPPLY00002077AM25	Approved Post Facto
25.	HQRSCMTAPPLY00002099AM25	Approved Post Facto
26.	HQRSCMTAPPLY00002101AM25	Approved Post Facto
27.	HQRSCMTAPPLY00002163AM25	Approved Post Facto
28.	HQRSCMTAPPLY00002128AM25	Approved Post Facto
29.	HQRSCMTAPPLY00002188AM25	Approved Post Facto
30.	HQRSCMTAPPLY00001473AM25	Approved Post Facto
31.	HQRSCMTAPPLY00002034AM25	Approved Post Facto
32.	HQRSCMTAPPLY00001997AM25	Approved Post Facto
33.	HQRSCMTAPPLY00002102AM25	Approved Post Facto


 रंजीत कुमार रॉय / RANJEET KUMAR ROY
 उपायुक्त महानिदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महानिदेशालय
 Directorate General of Foreign Trade
 वाणिज्य एवं उद्योग मंत्रालय
 Ministry of Commerce & Industry

34.	HQRSCMTAPPLY00002103AM25	Approved Post Facto
35.	HQRSCMTAPPLY00002104AM25	Approved Post Facto
36.	HQRSCMTAPPLY00002105AM25	Approved Post Facto
37.	HQRSCMTAPPLY00002151AM25	Approved Post Facto

Note on various terminologies used in the Minutes of the SCOMET meeting:

(i) **Deferred cases:** Cases which are shown as Deferred imply pending for want of comments/NOC from the concerned Technical Agencies or requirement of additional information/clarification from the applicant firm.

(ii) **Approved cases:** Cases which are shown as approved implies that the IMWG has recommended for grant of export authorization for the item and quantity applied for, with or without conditions. An SMS/E-mail alert with reference number of application is sent once the case is electronically approved on the IMWG portal.

(iii) **Approved post-facto:** Cases which are shown as Approved post-facto implies that approval against those cases have already been issued by DGFT (Hqrs), with the approval of Chairman, IMWG in terms of Para 2.74(IX) of HBP (Handbook of Procedure 2015-20).

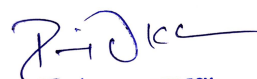
(iv) **Returned without action:** Cases which are shown as Returned without action implies that application is incomplete in its basis parameters and cannot be processed even after submission of additional documents provided by the firm. In such cases, an email will be sent by SDCOMET Cell notifying the deficiency and advise to the firm to file fresh application.

(v) **Denied:** Cases which are shown as Denied implies that application has been considered by the IMWG and after due consideration, the case has not been approved due to end use / user concern or break in supply chain.

(vi) **Dropped:** Cases which are shown as Dropped implies that application has been considered by the IMWG and after due consideration, it has been decided that the case cannot be processed in the present form and a fresh application need to be filed by the applicant firm with complete and correct documents. Applications withdrawn by the exporters are also included in this category.

(vii) **Issue of export license by DGFT (Hqrs):** W.e.f. 06.07.2018, the export licenses / authorizations for approved SCOMET applications are issued centrally by DGFT (Hqrs) generally within three working days from issue of Minutes of IMWG meeting subject to all mandatory compliance. An SMS/E-mail alert with reference number of application is sent twice to the applicant, first when the case is electronically approved on the IMWG portal and secondly when export license is generated.

(viii) **Note :** As a procedure, SCOMET Export Authorisations are generally not handed over physically to the applicant firms and sent through Speed Post only.


 रंजीत कुमार शर्मा /RANJEET KUMAR ROY
 उपायुक्त निदेशक विदेश व्यापार
 Deputy Director General of Foreign Trade
 विदेश व्यापार महाविभाग
 Directorate General of Foreign Trade
 वाणिज्य एवं उद्योग विभाग
 Ministry of Commerce & Industry